FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

HARSH MACRO BUILDHOME PRIVATE LIMITED OPERATING IN THE CONSTRUCTION AND DEVELOPMENT OF REAL ESTATE PROJECTS, IN JAIPUR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Harsh Macro Buildhome Private Limited CIN: U45201RJ2012PTC040890 PAN: AAECN1993N
2.	Address of the registered office	Hall No. 7, BB-1, 7, 8, 9, 10, Suvaas Vijay Bagh,Madhuban North, Tonk Phatak , Barkat Nagar, Jaipur – 302015, Rajasthan (As per MCA Records)
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Corporate Debtor is in Real Estate Industry, having the project namely "The Coronation" located at C-1, Sanganer, Budhsinghpura, Jaipur, Rajasthan, 302011 bearing RERA Registration No. RAJ/P/2017/047 (10/08/2017). There is no Unsold Inventory. However, around 18 units were sold without NOC of the Secured Creditor.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	The financial statements of last year for Corporate Debtor are not provided and an application has been filed against the suspended members of the Board under Section 19(2) of the Code for Non-Cooperation. As per FY 2022-23, the Revenue from Operation was Rs. 5.11 Crores.
7.	Number of employees/ workmen	Nil (As per the information received from Management)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.harshmacro@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.harshmacro@gmail.com
10.	Last date for receipt of expression of interest	12.03.2026
11.	Date of issue of provisional list of prospective resolution applicants	20.03.2026
12.	Last date for submission of objections to provisional list	25.03.2026
13.	Date of issue of final list of prospective resolution applicants	28.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.03.2026
15.	Last date for submission of resolution plans	27.04.2026
16.	Process email id to submit Expression of Interest	cirp.harshmacro@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not an MSME

Note-1: The 330 days of the Corporate Insolvency Resolution Process ended on February 01,2026. Based on the approval by the Committee of Creditors, an application seeking extension of 180 days has been filed before the Hon'ble NCLT. The last date for CIRP shall be July 31, 2026, subject to grant of extension by the Hon'ble NCLT. Thus, the CIRP Process is subject to Hon'ble NCLT's Approval of extension.

Note-2: The undersigned have not received any MSME Certificate or any documents in relation thereto from the members of the Suspended Board of Directors.

CA IP Shreyansh Jain
For Harsh Macro Buildhome Private Limited
Reg No. IBBI/IPA-001/IP-P-01683/2019 -2020/12727
Validity for Authorisation of Assignment: June 30, 2026
Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Process Specific Email Id for correspondence: cirp.harshmacro@gmail.com
Date: February 25, 2026
Place: Jodhpur

राज्य स्तरीय बैंकर्स समिति, राजस्थान की 168वीं बैठक संपन्न

जयपुर (का.सं.)। राज्य स्तरीय बैंकर्स समिति (एसएलबीसी), राजस्थान की 168वीं बैठक जयपुर में संजय वी. मुदालियर, अध्यक्ष, राज्य स्तरीय बैंकर्स समिति, राजस्थान एवं कार्यपालक निदेशक, बैंक ऑफ बड़ौदा की अध्यक्षता में संपन्न हुई। इस बैठक के मुख्य अतिथि वी. श्रीनिवास, मुख्य सचिव, राजस्थान सरकार रहे। एम. अनिल, महाप्रबंधक, बैंक ऑफ बड़ौदा एवं संयोजक, राज्य स्तरीय बैंकर्स समिति, राजस्थान के संयोजन में आयोजित बैठक में डॉ. रवि कुमार सुरपुर, सचिव, आयोजना विभाग, राजस्थान सरकार, टीना सोनी, सचिव, वित्त (व्यय विभाग), राजस्थान सरकार, नेहा गिरि, निदेशक, राज्य मिशन निदेशक, आजीविका परियोजना एवं एसएचजी, राजस्थान सरकार, शरद मेहरा, महानिरीक्षक, पंजीयन एवं मुद्रांक विभाग, राजस्थान सरकार, वी. के. सिंह, अतिरिक्त महानिदेशक, साइबर अपराध, राजस्थान पुलिस, रंजीव शंकर, क्षेत्रीय निदेशक, भारतीय रिजर्व बैंक, जयपुर, डॉ. आर रवि बाबू, मुख्य महाप्रबंधक, नाबार्ड, जयपुर, विकास अग्रवाल, महाप्रबंधक, भारतीय रिजर्व बैंक, जयपुर, तथा केंद्र व राज्य के उच्चाधिकारियों तथा अन्य सभी बैंकों के प्रतिनिधियों द्वारा सहभागिता की गई।

बैठक में उपस्थित मुख्य अतिथि वी. श्रीनिवास, माननीय मुख्य सचिव, राजस्थान सरकार ने कहा सभी बैंकों को यह सुनिश्चित करना चाहिए कि राज्य के सभी गांवों को बैंकिंग सेवाओं से जोड़ा जाए। उन्होंने यह भी बल दिया कि बैंक ऋण वितरण सुदृढ़ और समयबद्ध होना चाहिए ताकि आर्थिक गतिविधियों को गति मिल सके, सभी बैंकों को सीडी अनुपात भारतीय रिजर्व बैंक के दिशा-निर्देशों के अनुरूप रखने और निष्क्रिय बिजनेस कॉरस्पॉन्डेंट की संख्या को कम करने पर जोर दिया, विकसित राजस्थान 2047 राज्य का घोषित लक्ष्य है और इसे प्राप्त करने में बैंकों की भूमिका अत्यंत महत्वपूर्ण है इसके लिए सभी बैंकों को इस दिशा में अपनी जिम्मेदारी निभानी है, साइबर धोखाधड़ी आज एक बड़ी चिंता का विषय है और इससे बचने के लिए सभी बैंकों द्वारा भारतीय रिजर्व बैंक के दिशा-निर्देशों का पालन किया जाना आवश्यक है, वन डिस्ट्रिक्ट वन प्रोडक्ट योजना को बैंकिंग सेवाओं के साथ समन्वित किया जाना चाहिए ताकि स्थानीय उत्पादों को प्रोत्साहन मिले और आर्थिक विकास को नई दिशा मिल सके।

बैठक के दौरान बैंक ऑफ बड़ौदा के उप महाप्रबंधक एवं प्रमुख (एसएलबीसी) राज कुमार मीना ने राज्य स्तरीय बैंकर्स समिति, राजस्थान के सभी सदस्य बैंकों के लिए आवंटित लक्ष्यों के सापेक्ष, व्यवसायिक मापदण्डों पर तुलनात्मक प्रस्तुति दी। साथ ही, राज्य सरकार के पास बैंकिंग क्षेत्र से संबंधित लंबित मुद्दों पर चर्चा की गयी। इस दौरान राज्य में विभिन्न योजनाओं के अंतर्गत की गयी प्रगति पर विवेचना की गयी। प्रमुख गणमान्य सदस्यों द्वारा सभी सहभागियों का बैंक से संबंधित मुद्दों पर मार्गदर्शन करते हुए, राज्य को प्रगति पथ पर अग्रसर करने के लिए अभिप्रेरित किया गया एवं उन्होंने बैंकर्स की समस्याओं का रचनात्मक समाधान करने का आश्वासन दिया तथा कार्यक्रम के अंत में उपस्थित प्रतिभागियों का आभार प्रकट किया।

अजमेर मण्डल के सरोत्रा रोड-इकबालगढ स्टेशनों के मध्य किया जा रहा है तकनीकी कार्य, रेलसेवाएं रेगुलेट रहेगी

जयपुर (का.सं.)। उत्तर पश्चिम रेलवे के अजमेर मण्डल के सरोत्रा रोड-इकबालगढ स्टेशनों के मध्य ब्रिज संख्या 829 पर तकनीकी कार्य हेतु ब्लॉक लिया जा रहा है। इस कार्य के कारण रेल यातायात प्रभावित रहेगा। उत्तर पश्चिम रेलवे के मुख्य जनसम्पर्क अधिकारी अमित सुदर्शन के अनुसार उपरोक्त कार्य के कारण उत्तर पश्चिम रेलवे पर संचालित निम्न रेलसेवाएं रेगुलेट रहेगी गाड़ी संख्या 14821, जोधपुर-साबरमती रेलसेवा जो दिनांक 25.02.26 से 28.02.26 तक जोधपुर से प्रस्थान करेगी।

पश्चिम रेलवे
अहमदाबाद मंडल

रोड अंडर ब्रिज प्रदान करके लेवल क्रॉसिंग नाबूद करना

ई-निविदा सूचना संख्या: 25 वर्ष 2025-26 दिनांक : 24.02.2026 ई-निविदा संख्या : DRM-ADI-200-2025-26 कार्य का नाम: पालनपुर-सानाद्रिस्थली सेक्शन: - कन्वई प्रोग्रेस वाले रोड अंडर ब्रिज प्रदान करके लेवल क्रॉसिंग (LC नंबर 59, 60 और 80) को नाबूद करना। अनुमानित लागत : ₹ 322357107.77 EMD राशि: ₹ 1761800.00 ई-निविदा बंद होने की तिथि: दिनांक 17.03.2026 समय 15:00 बजे कार्यालय का पता: वरि. मंडल इंजीनियर (सम.) अहमदाबाद, डी.आर.एम. ऑफिस, कालुपुर ब्रिज के पास, नई स्वदेशी मिल के सामने, नरोडा रोड, अमदुपुरा, अहमदाबाद- 382 345. ई-निविदा में भाग लेने हेतु वेबसाइट: www.ireps.gov.in

ADI 285

हमें लाइक करें: facebook.com/WesternRly

गुप्ता ने नगर परिषद झुंझुनूं में ली बैठक

झुंझुनूं (प्रा.सं.)। के. के. गुप्ता द्वारा मंगलवार प्रातः नगर परिषद झुंझुनूं में आयोजित समीक्षा बैठक में भाग लिया। प्रारंभ में

झुंझुनूं जिला कलेक्टर डॉ. अरुण गर्ग और नगर परिषद आयुक्त व अन्य अधिकारियों द्वारा गुप्ता का स्वागत किया गया। सरकार द्वारा भी स्वच्छता अभियान को उच्च प्राथमिकता देकर क्रियान्वित किया जा रहा है लेकिन इसमें संबंधित निकाय के अधिकारी और कर्मचारी की पूरी ईमानदारी के साथ भागीदारी बहुत जरूरी है। श्रेष्ठ कार्य करने वाले अधिकारी और निकाय को सरकार द्वारा राजकीय पर्व पर सम्मानित भी किया जाता है।

राज्यपाल से बिहार के लोक स्वास्थ्य अभियांत्रिकी विभाग मंत्री संजय कुमार सिंह ने मुलाकात की

जयपुर (का.सं.)। राज्यपाल हरिभाऊ बागडे से मंगलवार को लोकभवन में बिहार के लोक स्वास्थ्य अभियांत्रिकी विभाग के मंत्री संजय कुमार सिंह ने मुलाकात की। राज्यपाल बागडे से उनकी यह शिष्टाचार भेंट थी।

पीएम मोदी की जनसभा को लेकर बैठक आहूत

ब्यावर (प्रा.सं.)। प्रधानमंत्री नरेंद्र मोदी की 28 फरवरी को राजस्थान के अजमेर में जयपुर रोड स्थित कायड़ विश्राम स्थली पर

प्रस्तावित जन सभा को लेकर प्रशासनिक व राजनैतिक स्तर पर वृहद तैयारियां शुरू हो गई है। विधायक शंकर सिंह रावत के सेंदड़ा रोड स्थित कार्यालय में अजमेर नगर निगम के पूर्व उप महापौर संपत सांखला की सदारत में भाजपा कार्यकर्ताओं की बैठक आयोजित की गई। बैठक में ब्यावर विधानसभा क्षेत्र से करीब दो सौ बसों के जरिये पचास हजार कार्यकर्ताओं को जन सभा में शामिल करने की व्यूह रचना तैयार की गई। बैठक में नगर परिषद के पूर्व सभापति नरेश कन्नौजिया, जवाजा पंस प्रधान गणपत सिंह रावत, भाजपा व्यापार प्रकोष्ठ के प्रदेश सह संयोजक जयकिशन बल्दुआ, सरपंच महिपाल सिंह, पूर्व पार्षद सुनीता भाटी, सुरेंद्र सोनी, अंगदराम अजमेरा, अनिल भोजक, वेदराज भाटी, हंसराज शर्मा, मनोज राज तंवर, गोपाल सिंह रावत, नैनूराम देवड़ा, महेंद्र चौहान, शंकर यादव, ईश्वर शरण तंवर, रवींद्र जॉय, कन्हैयालाल कुमावत, मनीष मेहता, किशोर सिंह रावत, गजेंद्र सिंह रावत, संपत जांगिड़ व बलवीर सिंह रावत इत्यादि मौजूद थे।

पश्चिम रेलवे के मल्हारगढ-मंदसौर स्टेशनो के मध्य दोहरीकरण कार्य, रेलसेवाएं आंशिक रद्द/रेगुलेट रहेगी

जयपुर (का.सं.)। पश्चिम रेलवे द्वारा मल्हारगढ-मंदसौर स्टेशनों के मध्य दोहरीकरण कार्य किया जा रहा है। कार्य के कारण रेल यातायात प्रभावित रहेगा। उत्तर पश्चिम रेलवे के मुख्य जनसम्पर्क अधिकारी अमित सुदर्शन के अनुसार उपरोक्त कार्य के कारण उत्तर पश्चिम रेलवे पर संचालित निम्न रेलसेवाएं प्रभावित रहेगी। आंशिक रद्द रेलसेवाएं (प्रारम्भिक स्टेशन से) गाड़ी संख्या 19327, रतलाम-उदयपुर सिटी रेलसेवा दिनांक 28.02.26 को रतलाम के स्थान पर चित्तौड़गढ से संचालित होगी। अर्थात यह रेलसेवा रतलाम-चित्तौड़गढ के मध्य आंशिक रद्द रहेगी। रेगुलेट रेलसेवाएं (प्रारम्भिक स्टेशन से) गाड़ी संख्या 09723, जयपुर-बान्द्रा टर्मिनस रेलसेवा जो दिनांक 25.02.26 को जयपुर से प्रस्थान करेगी वह मार्ग में 01 घंटे 30 मिनट रेगूलेट रहेगी।

कर्नल राज्यवर्धन राठौड़ ने जयपुर में टीम प्लेयर्स और कोच से की मुलाकात

खिलाड़ियों को मिलेंगी हर स्तर पर बेहतर सुविधाएं : राठौड़

जयपुर (का.सं.)। युवा एवं खेल मंत्री कर्नल राज्यवर्धन राठौड़ ने राजस्थान के टीम प्लेयर्स और कोच के साथ व्यक्तिगत रूप से मुलाकात की। इस दौरान उन्होंने खिलाड़ियों, कोच की समस्याएं सुनीं और स्पष्ट किया कि सरकार खिलाड़ियों को हर संभव सुविधा उपलब्ध कराने के लिए प्रतिबद्ध है। कर्नल राज्यवर्धन राठौड़ ने खिलाड़ियों से कहा कि यदि किसी प्रकार की परेशानी हो तो वे सीधे उनसे मिल सकते हैं। हर स्तर पर समस्याओं को सुना जाएगा और लिखित रूप में मिलने वाली शिकायतों का त्वरित समाधान किया जाएगा। कर्नल राज्यवर्धन राठौड़ ने कोच से कहा कि खिलाड़ियों को तैयार करते समय वे पूरी प्रतिबद्धता और मनोयोग के साथ काम करें। खेल सुविधाओं को और बेहतर बनाने के सुझाव देने और उन पर अमल करने पर भी जोर दिया गया। मुलाकात के दौरान कर्नल राज्यवर्धन राठौड़ ने खिलाड़ियों को मेडल पहनाकर सम्मानित किया और उनका मनोबल बढ़ाया। उन्होंने कहा कि सरकार खेल प्रतिभाओं को आगे बढ़ाने के लिए ठोस कदम उठाएगी। उन्होंने कहा कि सरकार खेल प्रतिभाओं को न केवल प्रोत्साहन दे रही है, बल्कि सुविधाओं और व्यवस्थाओं को भी मजबूत करने की दिशा में ठोस कदम उठा रही है।

पत्रकारिता के स्वस्थ मूल्यों के लिए सभी मिलकर कार्य करें : राज्यपाल

जयपुर (का.सं.)। राज्यपाल हरिभाऊ बागडे ने कहा कि मीडिया लोकतंत्र की जड़ों को सींचकर उसकी जड़ों को सदा हरा रखता है। उन्होंने कहा कि वह लोगों को संवैधानिक अधिकारों के प्रति जागरूक करने के साथ कर्तव्यों के प्रति प्रेरित करता है। इसीलिए इसे लोकतंत्र का चौथा स्तम्भ कहा गया है। उन्होंने मीडिया को पत्रकारिता के स्वस्थ मूल्यों के लिए कार्य करने का आह्वान किया।

राज्यपाल ने देश में दूरदर्शन की शुरुआत और अन्य चैनलों के प्रसारण में हुए विकास की चर्चा करते हुए कहा कि समाचार ऐसे प्रसारित और प्रकाशित होने चाहिए जो जन हित से, राष्ट्र हित से जुड़े हों। उन्होंने भारत के प्राचीन इतिहास से नई पीढ़ी को जोड़े जाने के लिए भी मीडिया को कार्य करने पर जोर दिया। उन्होंने बप्पा रावल की चर्चा करते हुए कहा कि वह देश के ऐसे महान योद्धा हुए जिन्होंने मोहम्मद बिन कासिम को भारत से खदेड़ा। उन्होंने कहा कि रावल पिंडी बप्पा रावल के नाम पर ही बना। उन्होंने इतिहास और लुप्त ज्ञान परम्परा को सहेजने और उसका अधिकाधिक प्रसार किए जाने का आह्वान किया।

होली पर्व पर यात्रियों की सुविधा हेतु श्रीगंगानगर-ईदगाह (आगरा) स्पेशल रेलसेवा का संचालन

जयपुर (का.सं.)। रेलवे द्वारा होली पर्व पर अतिरिक्त यातायात को देखते हुए यात्रियो की सुविधा हेतु श्रीगंगानगर-ईदगाह(आगरा)-श्रीगंगानगर स्पेशल रेलसेवा का संचालन किया जा रहा है। उत्तर पश्चिम रेलवे के मुख्य जनसंपर्क अधिकारी अमित सुदर्शन के अनुसार गाडी संख्या 04733, श्रीगंगानगर-ईदगाह (आगरा) साप्ताहिक स्पेशल रेलसेवा दिनांक 04.03.26 से 25.03.26 तक (04 ट्रिप) श्रीगंगानगर से बुधवार को 14.30 बजे रवाना होकर गुरूवार को 05.15 बजे ईदगाह पहुँचेगी। इसी प्रकार गाडी संख्या 04734, ईदगाह(आगरा)-श्रीगंगानगर साप्ताहिक स्पेशल रेलसेवा दिनांक 05.03.26 से 26.03.26 तक (04 ट्रिप) ईदगाह से गुरूवार को 07.30 बजे रवाना होकर शुक्रवार को 02.30 बजे श्रीगंगानगर पहुँचेगी। यह रेलसेवा मार्ग में अबोहर, मलौत, बठिण्डा, रमन, कालांवाली, सिरसा, भट्टू, मंडी आदमपुर, हिसार, हांसी, भिवानी, चरखी दादरी, रेवाड़ी, अलवर, रामगढ, गोविन्दगढ, बृजनगर, डीग, गोवर्धन, मथुरा व अछनेरा स्टेशनों पर ठहराव करेगी।

कन्डेरा कल्याण बोर्ड गठन के लिए मुख्यमंत्री से की मांग

जयपुर (का.सं.)। कन्डेरा समाज कल्याण बोर्ड गठन की मांग को लेकर कन्डेरा समाज युवा महासभा के प्रदेश अध्यक्ष सुरेंद्र कन्डेरा के नेतृत्व गंगापुर सिटी युवा नव युवक के अध्यक्ष सेवाराम कंडेरा के साथ में गंगापुर एवं करौली के समाज बन्धुओं ने सैकड़ों की तादाद में एकत्रित होकर गंगापुर के एस.डी.एम. साहब एवं उसके बाद करौली के जिला कलेक्टर को मुख्यमंत्री के नाम एक ज्ञापन दिया गया। जिसमें कंडेरा समाज कल्याण बोर्ड बनाए जाने की पुरजोर मांग की गई ताकि समाज को विभिन्न सरकारी योजनाओं का उचित दिलाया जा सके साथ मे राष्ट्रीय उपसचिव गजानंद कन्डेरा मौजूद रहे।

यात्रियों की सुविधा हेतु 03 जोडी रेलसेवाओं का विभिन्न स्टेशनों पर ठहराव

जयपुर (का.सं.)। रेलवे प्रशासन द्वारा यात्रियों की सुविधा हेतु हनुमानगढ-जयपुर-हनुमानगढ स्पेशल रेलसेवा का गोविन्दगढ मलिकपुर पर, दौराई (अजमेर)-टनकपुर-दौराई (अजमेर) का डाबला पर एवं श्रीगंगानगर-बान्द्रा टर्मिनस-श्रीगंगानगर का रामगढ शेखावाटी स्टेशन पर प्रायोगिक आधार पर आगामी आदेशों तक अस्थाई ठहराव दिया जा रहा है। उत्तर पश्चिम रेलवे के मुख्य जनसंपर्क अधिकारी अमित सुदर्शन के अनुसार गाडी संख्या 04705, हनुमानगढ-जयपुर स्पेशल रेलसेवा दिनांक 26.02.26 से गोविन्दगढ मलिकपुर स्टेशन पर 10.35 बजे आगमन व 10.37 बजे प्रस्थान करेगी। इसी प्रकार गाडी संख्या 04706, जयपुर-हनुमानगढ स्पेशल रेलसेवा दिनांक 26.02.26 से गोविन्दगढ मलिकपुर स्टेषन पर 13.50 बजे आगमन व 13.52 बजे प्रस्थान करेगी। गाडी संख्या 15091, दौराई (अजमेर)-टनकपुर रेलसेवा दिनांक 26.02.26 से डाबला स्टेशन पर 19.53 बजे आगमन व 19.55 बजे प्रस्थान करेगी। इसी प्रकार गाडी संख्या 15092, टनकपुर-दौराई (अजमेर) रेलसेवा दिनांक 28.02.26 से डाबला स्टेशन पर 08.07 बजे आगमन व 08.09 बजे प्रस्थान करेगी।

फॉर्म G

हर्ष मैक्रो बिल्डहोम प्राइवेट लिमिटेड के लिए रुचि की अभिव्यक्ति हेतु आमंत्रण

जयपुर में रियल एस्टेट परियोजनाओं के निर्माण और विकास के क्षेत्र में कार्यरत

(भारतीय दिवालियापन एवं दिवालिया बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के विनियम 36A के उप-विनियम (1) के अंतर्गत)

क्र.	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित।	हर्ष मैक्रो बिल्डहोम प्राइवेट लिमिटेड CIN: U45201RJ2012PTC040890 PAN: AAECN1993N
2.	पंजीकृत कार्यालय का पता	[illegible] 7, बी-1, 7, 8, 9, 10, [illegible], 302015, राजस्थान (एमसीए रिकॉर्ड्स के अनुसार)
3.	वेबसाइट का यूआरएल	अनुपलब्ध
4.	उन स्थानों का विवरण जहां अधिकांश अचल परिसंपत्तियां स्थित हैं	कॉर्पोरेट देनदार रियल एस्टेट उद्योग में कार्यरत है, जिसका प्रोजेक्ट "द कोरोनेशन" है और यह स्थित है [illegible], जयपुर, राजस्थान, 302011 इसका आईआरए पंजीकरण क्रमांक RAJ/P/2017/047 (10/08/2017) है। कोई भी यूनिट बिना बिके नहीं है। हालांकि, लगभग 18 यूनिट सुरक्षित लेनदार को एसओसी के बिना बेची गईं।
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	अनुपलब्ध
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	कॉर्पोरेट देनदार के पिछले वर्ष के वित्तीय विवरण उपलब्ध नहीं कराए गए हैं और असहयोग संहिता की धारा 19(2) के तहत बोर्ड के निलंबित सदस्यों के खिलाफ आवेदन दायर किया गया है। वित्तीय वर्ष 2022-23 के अनुसार, परिचालन से राजस्व 5.11 करोड़ रुपये था।
7.	कर्मचारियों/श्रमिकों की संख्या	शून्य (प्रबंधन से प्राप्त जानकारी के अनुसार)
8.	पिछले दो वर्षों के उपलब्ध वित्तीय विवरणों (अनुसूचियों सहित) और लेनदारों की सूचियों सहित अन्य विस्तृत जानकारी इस URL पर उपलब्ध है:	संभावित समाधान आवेदकों द्वारा ईमेल cirp.harshmacro@gmail.com से प्राप्त किया जा सकता है।
9.	संहिता की धारा 25(2)(एच) के अंतर्गत समाधान आवेदकों की पात्रता की जानकारी यहां उपलब्ध है:	संभावित समाधान आवेदकों द्वारा ईमेल cirp.harshmacro@gmail.com से प्राप्त किया जा सकता है।
10.	रुचि व्यक्त करने की अंतिम तिथि	12.03.2026
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	20.03.2026
12.	अंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	25.03.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	28.03.2026
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि, संभावित समाधान आवेदकों के लिए	28.03.2026
15.	समाधान योजनाएं को प्रस्तुत करने की अंतिम तिथि	27.04.2026
16.	रुचि व्यक्त करने हेतु ईमेल आईडी जमा करने की प्रक्रिया करें	cirp.harshmacro@gmail.com
17.	कॉर्पोरेट देनदार के MSME के रूप में पंजीकरण की स्थिति का विवरण	MSME नहीं

नोट-1: [illegible]
नोट-2: [illegible]

हस्ताक्षर/-
सीए अंकित [illegible] जैन
हर्ष मैक्रो बिल्डहोम प्राइवेट लिमिटेड के लिए
पंजीकरण संख्या: IBBI/IPA-001/IP-P-01683/2019-2020/12727
[illegible]
दिनांक : 25 फरवरी, 2026
स्थान : जोधपुर
पत्राचार का पता: [illegible]
पत्राचार के लिए प्रक्रिया-विशिष्ट ईमेल आईडी: cirp.harshmacro@gmail.com

सार्वजनिक सूचना

ICICI Bank पंजीकृत कार्यालय: आईसीआईसीआई बैंक लिमिटेड, लैंडमार्क, रेसकोर्स सर्कल, वडोदरा- 390007

कॉर्पोरेट कार्यालय: आईसीआईसीआई बैंक टावर्स, बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई-400051

शाखा कार्यालय: आईसीआईसीआई बैंक लिमिटेड क्षेत्रीय कार्यालय, [illegible], मालवीय नगर, जयपुर, राजस्थान- 302017

[illegible]

क्र. सं.	कर्जदार/सह-उधारकर्ता/जमानतदार का नाम (ऋण खाता संख्या) और पता	लागू की जाने वाली सुरक्षित संपत्ति का विवरण	डिमांड सूचना की तिथि/सूचना के तिथि तक बकाया राशि	एनपीए तिथि
1.	LAGAN00049594740/ [illegible], वार्ड नं. 09, [illegible], हनुमानगढ़ राजस्थान, [illegible]-335062	[illegible]/ RJ13UD0020	18-08-2025 रु. 22,25,597.04/-	05-06-2025
2.	LAJAI00046134154/ [illegible] C 13 [illegible], अजमेर रोड, जयपुर, जयपुर-302001	[illegible]/ RJ45CT5120	03-10-2025 रु. 22,05,091.00/-	07-04-2024
3.	LUJHU00049353958/ [illegible] वार्ड नं. 13, [illegible], झुंझुनूं-333515	[illegible]/ RJ 18CD 1709RE	05-01-2026 रु. 6,85,590.74/-	09-07-2025
4.	LUSIK00048761406/ [illegible], वार्ड नं. 10 बालाजी नगर, [illegible] सीकर, [illegible], सीकर-332708	[illegible]/ RJ23UB9500RE	06-01-2026 रु. 15,88,661.00/-	08-09-2025
5.	SPSIK00048761467/ [illegible] वार्ड क्रमांक- 10 बालाजी वाली नगर, [illegible] सीकर [illegible], सीकर-332708	[illegible]/ RJ23UB9500RE	06-01-2026 रु. 3,66,787.00/-	08-09-2025
6.	LUSIK00050587407/ [illegible], सीकर-332001	[illegible]/ RJ23CE5225	06-01-2026 रु. 15,23,186.00/-	03-08-2025
7.	SPSIK00050587250/ [illegible], सीकर-332001	G1.5TGDI 7DCT GTX [illegible]/ RJ23CE5225	06-01-2026 रु. 2,70,909.00/-	03-08-2025
8.	LVSIK00046337738/ [illegible], सीकर-332001	[illegible]/ RJ23GC6112	06-01-2026 रु. 24,26,907.00/-	05-30-2025
9.	LVSIK00046332739/ [illegible], सीकर-332001	[illegible]/ RJ23GC6113	06-01-2026 रु. 24,31,945.00/-	05-30-2025

[illegible]

दिनांक: 25 फरवरी, 2026
स्थान: जयपुर

सादर, प्राधिकृत अधिकारी, आईसीआईसीआई बैंक लिमिटेड के लिए

किरतपुर में लगेगा 10 टन क्षमता का आधुनिक CBG प्लांट

तकनीक के लिए साईं नाथ रिन्यूएबल एनर्जी की टीम थाईलैंड रवाना

नई दिल्ली/जयपुर (का.सं.)। भारत में नवीकरणीय ऊर्जा के क्षेत्र में तेजी से उभरती कंपनी साईं नाथ रिन्यूएबल एनर्जी अपने महत्वाकांक्षी 10 टन कंप्रेस्ड बायोगैस (CBG) प्रोजेक्ट को हकीकत में बदलने के लिए एक बड़ा कदम उठाने जा रही है। कंपनी के संस्थापक निदेशक और उनकी कानूनी सलाहकार टीम इस समय थाईलैंड के दौरे पर हैं। यह दौरा राजस्थान के किरतपुर में प्रस्तावित आगामी CBG प्लांट के लिए उन्नत तकनीक के सौदे को अंतिम रूप देने के लिए किया जा रहा है। कंपनी थाईलैंड से अत्याधुनिक कंप्रेसर और फिल्टर यूनिट की तकनीक भारत लाने की तैयारी में है। यह तकनीक गैस की शुद्धता और दबाव को वैश्विक मानकों के अनुरूप बनाए रखने में सहायक होगी। किरतपुर में लगने वाला यह प्लांट प्रतिदिन 10 टन CBG का उत्पादन करने की क्षमता रखेगा।

सौदे की पारदर्शिता और अंतरराष्ट्रीय नियमों के अनुपालन के लिए कंपनी की लीगल टीम थाईलैंड में तकनीकी विशेषज्ञों और आपूर्तिकर्ताओं के साथ अनुबंध (MOU) पर काम कर रही है। क्षेत्र के विकास को मिलेगी गति साईं नाथ रिन्यूएबल एनर्जी के इस निवेश से न केवल किरतपुर और आस-पास के क्षेत्रों में रोजगार के नए अवसर पैदा होंगे, बल्कि यह 'वेस्ट टू वेल्थ' (कचरे से कंचन) के मंत्र को भी सार्थक करेगा। कृषि अवशेषों और अन्य कचरे का सही प्रबंधन होने से स्थानीय किसानों को भी लाभ मिलने की उम्मीद है। थाईलैंड की 'ग्रीन टेक' तकनीक से लैस होगा प्लांट कंपनी के सूत्रों के अनुसार, यह दौरा महज एक औपचारिक यात्रा नहीं बल्कि भारत में सबसे कुशल बायोगैस तकनीक लाने का एक ठोस कदम है। थाईलैंड अपनी उन्नत 'मेंब्रेन सेपरेशन' और 'हाई-प्रेशर कंप्रेशन' तकनीक के लिए विश्व भर में जाना जाता है। साईं नाथ रिन्यूएबल एनर्जी की टीम वहाँ के तकनीकी विशेषज्ञों के साथ मिलकर सफाई, शुद्धिकरण और कंप्रेशन की इकाइयों के लिए महत्वपूर्ण अनुबंधों (MOU) को अंतिम रूप दे रही है। विशेषज्ञों का मानना है कि किरतपुर का यह प्रोजेक्ट राजस्थान के अन्य जिलों के लिए एक 'रोल मॉडल' बनेगा। अंतरराष्ट्रीय स्तर की मशीनों और भारतीय कार्यक्षमता का यह मेल भारत के 'नेट जीरो' लक्ष्य को प्राप्त करने में मील का पत्थर साबित होगा।

PUBLIC NOTICE

Khaba Renewable Energy Private Limited-Construction work of 220 K.V. Single Circuit Transmission Line Upto 765/400/220 K.V. PGCIL Fatehgarh-III Powergrid Sub-Station, Barmer, Jaisalmer, Rajasthan has been completed. The 220 KV Transmission Line will be generated at any time on/after 25-02-2026.

The line passes through and between the following villages, towns, cities and village located near them in the district Barmer and Jaisalmer, Rajasthan state.

Sr. No	Name of the Villages	Tehsil/Taluk	District
1.	Mati ka Gol	Sheo	Barmer
2.	Mandai	Fatehgarh	Jaisalmer
3.	Bariyada/Bariyara	Sheo	Barmer
4.	Khudal	Sheo	Barmer
5.	Neemba	Fatehgarh	Jaisalmer
6.	Bohrasar	Sheo	Barmer
7.	Kabirsar	Fatehgarh	Jaisalmer
8.	Sawata par	Fatehgarh	Jaisalmer

Be aware that it is dangerous to come directly or indirectly near to the line due to very high voltage transmission. Therefore, by this notice, the general is informed that any person should stay away from the towers and electrical wires of the above transmission side. Prior approval is mandatory for any construction work on either side of the transmission path. Violation of the rules may result in action under the Indian Electricity Act 2003 With Latest Amendments, also Khaba Renewable Energy Private Limited will not be responsible for any accident occurs due to violation of this rules.

Name of person: - **Aditya Patel**

Designation: - **Authorized Signatory**

Khaba Renewable Energy Private Limited

Contact No.- **+91 89562 68260**

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLJOD00297109 1. UMESH KAUSHIK 2. YOGESH KAUSHIK 3. SHEETAL GAUR 4. KAUSHALYA	ALL THAT PIECE AND PARCEL OF THE VILLA / UNIT NO. II - 08, SITUATED ON PLOT ADMEASURING 148.12 SQ. YARDS (SUPER BUILD - UP AREA OF 1797.87 SQ. FT.) ALONGWITH RIGHT TO USE OF COMMON AREAS, IN THE PROJECT KNOWN AS "JODHPUR GOLF ESTATE", SITUATED AT KHASRA NO. 90, 90/1, 90/2, 91, 98, 98/2, 98/3, 98/4 AND 86 OF VILLAGE VINAYKIYA, OLD SARDARSAMAND ROAD, JODHPUR, RAJASTHAN - 342001.	08.01.2026	Rs. 35,43,996.19/- (Rupees Thirty Five Lakh Forty Three Thousand Nine Hundred Ninety Six and Nineteen Paise) as on 09.02.2026

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount.

Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For SAMMAAN CAPITAL LIMITED
(Formerly known as Indiabulls Housing Finance Ltd.)
Authorized Officer

Place : JODHPUR

Possession Notice

Whereas, IIFL-HFL, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice calling upon the borrower/co-borrower, guarantors, mortgagors to repay the amount, details of which are mentioned in the table below.

And whereas subsequently, IIFL-HFL has vide Assignment Agreement dated **29-Sep-2025** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities along with underlying security interest created thereof (Enforcement) Rules, 2002 ("said Rules") issued a demand notice calling upon the borrower/co-borrower, guarantors, mortgagors to repay the amount ... assigned the underlying Immovable Property to Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil **Arcil - Trust - 2026 - 010** ("Arcil") for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, Arcil now stands substituted in the place of IIFL-HFL and Arcil shall be entitled to institute/continue all and any proceedings against the borrower/guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of guarantee and security interest executed and created by the borrower/guarantor(s)/mortgagor(s) for the financial facilities availed by them. The borrower/ guarantor(s)/ mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of Arcil has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Name of the Borrower (s)/Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues	Date of Demand Notice	Date of Possession
Mr. Sukha Singh Mrs. Paramjeet Singh Diary Farm (Prospect No IL10461116)	Patta No 88, Book No 302, Ward No 03 4z, 3 Y Ganganagar, Sri Ganganagar, Rajasthan, 335001 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area,Carpet_Area Property Area: 1200.00, 440.00,352.00	Rs.318737/- Rupees Three Lakh Eighteen Thousand Seven Hundred Thirty Seven Only	06-10-2025	20/02/2026

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in the lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.

Place: Jaipur, Date: 25-02-2026 **Sd/- Authorised Officer, Asset Reconstruction Company (India) Ltd (In capacity as Trustee)**

ASSET RECONSTRUCTION COMPANY (INDIA) LTD. CIN No.-U65999MH2002PLC134884

Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai-400028. **Tel: +91 2266581300.** Website: **www.arcil.co.in**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR HARSH MACRO BUILDHOME PRIVATE LIMITED

OPERATING IN THE CONSTRUCTION AND DEVELOPMENT OF REAL ESTATE PROJECTS, IN JAIPUR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN & CIN/ LLP No.	Harsh Macro Buildhome Private Limited CIN: U45201RJ2012PTC040890 PAN: AAECN1993N
2.	Address of the Registered Office	Hall No. 7, BB-1, 7, 8, 9, 10, Suvaas Vijay Bagh,Madhuban North, Tonk Phatak , Barkat Nagar, Jaipur – 302015, Rajasthan (As per MCA Records)
3.	URL of website	NA
4.	Details of the place where the majority of fixed assets are located	Corporate Debtor is in Real Estate Industry, having the project namely "The Coronation" located at C-1, Sanganer, Budhsinghpura, Jaipur, Rajasthan, 302011 bearing RERA Registration No. RAJ/P/2017/047 (10/08/2017). There is no Unsold Inventory. However, around 18 units were sold without NOC of the Secured Creditor.
5.	Installed capacity of main products/services	NA
6.	Quantity and value of main products/ services sold in the last financial year	The financial statements of last year for Corporate Debtor are not provided and an application has been filed against the suspended members of the Board under Section 19(2) of the Code for Non-Cooperation. As per FY 2022-23, the Revenue from Operation was Rs. 5.11 Crores.
7.	Number of employees/ workmen	Nil (As per the information received from Management)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.harshmacro@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	The same can be obtained by the Prospective Resolution Applicants from cirp.harshmacro@gmail.com
10.	Last date of receipt of expression of interest	12.03.2026
11.	Date of issue of the provisional list of prospective resolution applicants	20.03.2026
12.	Last date of submission of objections to the provisional list	25.03.2026
13.	Date of issue of the final list of prospective resolution applicants	28.03.2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	28.03.2026
15.	Last date for submission of resolution plans	27.04.2026
16.	Process email id to submit Expression of Interest	cirp.harshmacro@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Not an MSME

Note-1: The 330 days of the Corporate Insolvency Resolution Process ended on February 01,2026. Based on the approval by the Committee of Creditors, an application seeking extension of 180 days has been filed before the Hon'ble NCLT. The last date for CIRP shall be July 31, 2026, subject to grant of extension by the Hon'ble NCLT. Thus, the CIRP Process is subject to Hon'ble NCLT's Approval of extension.

Note-2: The undersigned have not received any MSME Certificate or any documents in relation thereto from the members of the Suspended Board of Directors.

Date: February 25, 2026 **Sd/-**
Place: Jodhpur **CA IP Shreyansh Jain**
For Harsh Macro Buildhome Private Limited
Reg No. IBBI/IPA-001/IP-P-01683/2019 -2020/12727
Validity for Authorisation of Assignment: June 30, 2026
Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Process Specific Email Id for correspondence: cirp.harshmacro@gmail.com

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pnb

BRANCH OFFICE: CIRCLE RECOVERY CENTER (D.No-826800) 9A, Industrial Area, Near DIC Center, Kota. Phone No.6378860602 E Mail: cs8268@pnb.co.in

POSSESSION NOTICE Appendix-IV [See Proviso to Rule 8 (1)]

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 06.10.2025,** calling upon the **Borrower & Mortgagor : Miss Kaushambi Walia D/o Late Mr. Ram Dayal Walia Ac No. 529400JB00003836, BO : Kota Industrial Area (072600)** to repay the amount mentioned in the notice being is **Rs. 15,59,140.66/- (In Words Rupees Fifteen Lacs Fifty Nine Thousand One Hundred Forty and Sixty Six Paisa only)** with further interest & expenses until payment in full within 60 days from the date of notice/date of receipt of the said notice. The Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules,2002 on this the **19th day of February of the year 2026.** The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower/ mortgagor/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **15,91,992/- (In Words Rupees Fifteen Lacs Ninety One Thousand Nine Hundred Ninety Two Only)** as on **18.02.2026** and further interest from **29.01.2026** & expenses thereon until full payment.

Description of Immovable Property

All Part and Parcel of Residential House situated at Plot No. 182, Mahaveer Nagar 1st, Kota Rajasthan-324005 in the name of **Late Mr. Ram Dayal Walia,** Measuring 1225 Sqft. **Boundary by : East-** Road, **West-** Plot No. 189, **North-** Plot No. 184, **South-** Road

Date : 19.02.2026, Place : Kota **Authorized Officer, Punjab National Bank**

PUBLIC NOTICE

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Address: 2nd Floor, SCO 337-38, Sector 35-B, Chandigarh- 160022

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Aman Sachdeva (Borrower), Pran Sachdeva (Co-Borrower), Metropole Cottage Estate Near Lift Shimla Urban (T) Shimla G.P.O Shimla Urban (T) Shimla G.P.O Shimla Shimla 171001 Himachal Pradesh, NHSHM00001249637	Appt No.902,on 9th Floor Tower A6, Avalon Rosewood Alwar Bypass Road 301019, Rajasthan Bounded By-	18-02-2026 Rs. 7,89,834.1/-	03-02-2026

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: February 25, 2026, Place: Bhiwadi Authorized Officer, ICICI Home Finance Company Limited

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FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]

Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another Before the Central Government (Regional Director North-Western Region) In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014 **AND**

In the matter of M/S CYNO PHARMACEUTICALS LIMITED having its Registered Office at F-27, RIICO INDUSTRIAL AREA, BHARATPUR, RAJASTHAN-321001, INDIA, having CIN: U24232RJ1993PLC007771 **......Petitioner**

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on MONDAY, 19th DAY OF JANUARY 2026 to enable the company to change its Registered Office from "State of Rajasthan" to "State of Delhi". Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address ROC Bhavan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad - 380013, Gujarat within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: at f-27, riico industrial area, bharatpur, rajasthan-321001

For and on behalf of
CYNO PHARMACEUTICALS LIMITED
Madhu Jain
(Director)
DIN: 07973259

Date: 24.02.2026
Place : Rajasthan

SMFG India Credit
Pragati Ki Nayi Pehchaan

SMFG INDIA CREDIT COMPANY LIMITED

Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

(For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited, Having its registered office at Commerzone IT Park, Tower B, 1st, Floor, No. 111, Mount Poonamalle Road, Porur, Chennai – 600116 and corporate office at 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **13/12/2025** calling upon the borrower(s) **(1) AMID KHAN (2) MANJU ALIES NAINA,** under loan account number (s) # 259301311397179 to repay the amount mentioned in the notice being **Rs. 69,50,744/- (Rupees Sixty Nine Lakhs Fifty Thousand Seven Hundred Forty Four Only) as on 08 December, 2025**. within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **23 Day of Feb. in the year 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for an **Rs. 69,50,744/- (Rupees Sixty Nine Lakhs Fifty Thousand Seven Hundred Forty Four Only) as on 08 December, 2025**. and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

OWNER OF THE PROPERTY – MRS. NAINA URF MANJU.

PROPERTY DESCRIPTION - ALL THE PART AND PARCEL OF PROPERTY PART - B SIZED - 303.51 SQ.YDS., AND PART - C, SIZED - 250.00 SQ.YDS. OF KHASRA NO. 1727 & 1724, VILLAGE - CHOORSIYAVAS, AJMER, RAJASTHAN - 305001.

FOUR SIDE BOUNDRIES :- EAST - PROPERTY OF MR. FAYAZ KHAN, WEST - 30` WIDE ROAD, NORTH - 30` WIDE ROAD, SOUTH - PROPERTY OF FEZ KHAN.

Date: 23/02/2026 **SD- Authorized Officer**
Place: AJMER (RAJ.) **SMFG India Credit Company Limited**

HDB FINANCIAL SERVICES
From the trusted family of HDFC Bank

HDB FINANCIAL SERVICES LIMITED

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

Registered Office: Radhika, 2 Nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009
Branch Office: : HDB FINANCIAL SERVICES LIMITED,E-145, Ramesh Marg, Opp Sardar Patel Marg, C-Scheme, Jaipur, Rajasthan-302001

THE UNDERSIGNED AS AUTHORIZED OFFICER OF HDB FINANCIAL SERVICES LIMITED HAS TAKEN OVER POSSESSION OF THE FOLLOWING PROPERTY PURSUANT TO THE NOTICE ISSUED U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 IN THE FOLLOWING LOAN ACCOUNTS WITH A RIGHT TO SELL THE SAME ON "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS" FOR REALIZATION OF COMPANY'S DUES.

1. Borrower/s & Guarantor/s Name & Address 2. Total Due+ Interest From	Description Of The Property	1. Date & Time Of E-auction 2. Last Date Of Submission Of Emd 3. Date & Time Of The Property Inspection	1. Reserve Price 2. Emd Of The Property
1- BHOLU RAM KOLI KOLI MOHALLA RAMDEV MANDIR KE PASS BHILWARA-311001 RAJASTHAN AND ALSO- PATAA NO. 3040, KOLI MOHALLA BABA RAMDEV MANDIR KE PASS BHILWARA-311001 RAJASTHAN **2- BHANWARI DEVI KOLI** KOLI MOHALLA RAMDEV MANDIR KE PASS BHILWARA-311001 RAJASTHAN **Loan Account Number -** 37802033 **Rs. 20,31,131.35/-** (Rupees Twenty Lakhs Thirty One Thousand One Hundred and Thirty One and Paise Thirty Five Only) as on 12.03.2025	All That Piece and Parcel Of Property Situated at Patta No. 3040, Koli Mohalla, Baba Ram Mandir Ke Pass, Bhilwara Rajasthan. Admeasuring Area 621.56 SQ. Fts. Bounded as North- Ramniwas Koli, South- Open Plot, East- Road 8' Ft. Wide, West- Gali.	1) E-AUCTION DATE:26-Mar-2026 10.30 AM TO 11.30 AM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 24-Mar-2026 till 5 PM 3) DATE OF INSPECTION: 23-Mar-2026 - BETWEEN 1:00 PM TO 2:00 PM IST	**Reserve Price (IN INR):** Rs.28,06,343/- (Rupees Twenty Eight Lakhs Six Thousand Three Hundred Forty Three Only) **EMD Amount (IN INR) :** Rs. 2,80,635/- (Rupees Two Lakhs Eighty Thousand Six Hundred Thirty Five Only)

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/herself/itself in all aspects thereto. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder(s)/prospective purchaser(s). The bidder(s)/prospective purchaser(s) are requested, in their own interest, to satisfy himself/herself/itself with regard to the above and the other relevant details pertaining to the above mentioned property/Properties, before submitting the bids.. **Terms & Conditions of Online Tender/Auction: (1)** The auction sale shall be **"online e-auction"** bidding through website https://www.bankeauctions.com/ **on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. (2)** The interested bidders shall submit their EMD through Web Portal: https://www.bankeauctions.com/ (the user ID & Password can be obtained free of cost by registering name with https://www.bankeauctions.com/) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above.After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: https//www.bankeauctions.com) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt Ltd, Plot No. 68 ,3rd Floor, Sector-44, Gurgaon- 122003, Haryana, E-mail ID :Vinod Chauhan/ delhi@c1india.com 9813887931 and for any property related query may contact Authorised Officer: **Navdeep Chawala; Mobile No: 8949298906, e-mail ID : lm.jaipur@hdbfs.com, and MR. Vishal Ritpurkar; Mobile No: 9833671006, e-mail ID: vishal.ritpurkar@hdbfs.com** during the working hours from Monday to Saturday. **3.** The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft/PAY ORDER drawn on any nationalized or scheduled Commercial Bank in favor of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/Chandigarh or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above (Please refer to the details mentioned in table above)** and register their name at https://www.bankeauctions.com/ and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the web-site, the intending purchaser/bidder is required to get the copies of the following documents uploaded {1. Copy of the NEFT/RTGS challan/DD copy/ Pay order; 2.Copy of PAN card and 3.Copy of proof of address (Passport, Driving License, Voter's I-Card or Aadhar Card, Ration Card, Electricity Bill, Telephone Bill, Registered Leave License Agreement)} on the website before or by the last date of submission of the EMD(s) as mentioned in the table above and also submit hardcopy thereof at the Branch mentioned hereinabove. **(4)** Bid must be accompanied with EMD (Equivalent to 10% of the Reserve Price) by way of Demand Draft/ Pay order in favour of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ Jaipur or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above. (5)** Bids that are not filled up or Bids received beyond last date will be considered as invalid Bid and shall be summarily rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, same cannot be withdrawn. If the bidder does not participate in the bid process, EMD deposited by the Bidder shall be forfeited without further recourse. However, EMD deposited by the unsuccessful bidder shall be refunded without interest. **(6)** The bid price to be submitted shall be above the Reserve Price alongwith increment value of Rs.10,000/- (Rupees Ten Thousand only) and the bidder shall further improve their offer in multiple of Rs. 10,000/- (Rupees Ten Thousand only). The property shall not be sold below the Reserve Price set by the Authorised Officer. **(7)** The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately but not later than next working day by Demand Draft drawn in favour of of **" HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ Jaipur or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD** and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by the Company. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 10% of sale price, whatever may be the case shall be forfeited by the Company, if the successful bidder fails to adhere to terms of sale or commits any default. **(8)** On compliance of terms of Sale, Authorised officer shall issue "Sale Certificate" in favour of highest bidder. All the expenses related to stamp duty, registration charges, conveyance, TDS etc. to be borne by the purchaser. **(9)** Company does not take any responsibility to procure permission / NOC from any authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electricity dues, property tax or other charges, if any. **(10)** The successful bidder shall bear all expenses including pending dues of any Development Authority, if any/ taxes/ utility bills etc. to the Municipal Corporation or any other authority/ agency and fees payable for stamp duty /registration fees etc. for registration of the Sale Certificate. **(11)** The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice. The immovable property shall be sold to the highest bidder. However, the Authorised Officer reserves the absolute discretion to allow inter-se bidding, if deemed necessary. **(12)** To the best of its knowledge and information, the Company is not aware of any encumbrances on the property to be sold except of the Company. However, interested bidders should make their own assessment of the property to their satisfaction. The Company does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect of the aforesaid property. **(13)** Further interest will be charged as applicable, as per the loan documents on the amount outstanding in the notice and incidental expenses, costs, etc. is due and payable till its actual realization. **(14)** The notice is hereby given to the Borrower(s) / Mortgagor(s) to remain present personally at the time of sale and they can bring the intending buyer/purchasers for purchasing the immoveable property as described hereinabove, as per the particulars of the Terms and conditions of sale. **(15)** Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website. Bidders are advised to go through the websitehttps://www.bankeauctions.com/ for detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings. Online bidding will take place at web-site of organization as mentioned hereinabove, and shall be subject to the terms and conditions contained in the tender document. The Tender Document and detailed Terms and Conditions for the Auction may be downloaded from the website https://www.bankeauctions.com/ or the same may also be collected from the concerned Branch office of HDB Financial Services Limited. A copy of the Bid form along with the enclosure submitted online (also mentioning UTR Number) shall be handed over to **Mr. Navdeep Chawala; Mobile No: 8949298906**; at **HDB FINANCIAL SERVICES LIMITED, ADDRESS- : , E-145, Ramesh Marg, Opp Sardar Patel Marg, C-Scheme, Jaipur Rajasthan 302001 on or before date and time mentioned above. (Please refer to the details mentioned in table above). (16)**The property shall be sold on "As is Where is Basis" and "As is What is Basis" condition and the intending bidder should make discreet enquiries as regards encumbrance, charge and statutory outstanding on the property of any authority besides the Company's charges and should satisfy themselves about the title, extent, quality and quantity of the property before submitting their bid. No claim of whatsoever nature regarding the property put for sale, charges and encumbrances over the property or any other matter etc. will be entertained after submission of the online bid and at any stage thereafter. The Company shall not be responsible for anything whatsoever including damages or eviction proceeding, etc. The intending bidder shall indemnify the tenants as well as the Company in this regard. The purchaser shall take necessary action for eviction of tenant / settlement of tenant only in accordance with the Law. The Company presses into service the principle of caveat emptor. **(17)** This publication is also a '30' (Thirty) days of notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 6(2), 8(6) and Rule 9 of Security Interest (Enforcement) Rules 2002, to discharge the liability in full and pay the dues as mentioned above alongwith upto date interest and expenses within '30' (Thirty) days from the date of this notice failing which the Secured asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of Sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/mortgagors pays the amount due to the Company, in full before the date of sale, auction is liable to be stopped. **For further details and queries, contact Authorized Officer, HDB FINANCIAL SERVICES LIMITED Mr. Navdeep Chawala; Mobile No: 8949298906.**

Place: Rajasthan, Date: 25.02.2026 **AUTHORISED OFFICER, HDB FINANCIAL SERVICES LIMITED**

CAPRI GLOBAL CAPITAL LIMITED

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1.BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	**1.Mr. Ratan Lal Sharma S/o Mr. Bhagwati Prasad Sharma (Borrower) 2. Mr. Bhagwati Prasad S/o Mr. Moolchand Sharma (Co-Borrower) 3. Mrs. Rameshwari Devi W/o Mr. Bhagwati Prasad Sharma (Co-Borrower) 4. Mr. Surendra Kumar Sharma S/o Mr. Bhagwati Prasad Sharma (Co-Borrower) 5.Mr. Rivendra Kumar Sharma S/o Mr. Bhagwati Prasad Sharma (Co-Borrower) LOAN ACCOUNT No. LNMEJAP000125458 (Old)/ 80300005814246 (New) Rs.30,16,312/- (Rupees Thirty Lakh Sixteen Thousand Three Hundred and Twelve Only) as on 23.02.2026 along with applicable future interest.**	**PROPERTY NO. 1** All Piece and Parcel of Property, Area Admeasuring 157.66 Sq. Yds. bearing Patta No. 47, Khasra No. 1165, Village and Gram Panchayat Kundal, Panchayat Samiti and District Dausa, Rajasthan 303325, Bounded as Follows:, North: Land of Ram Narayan, Jagdish South: Chowk, East: Self bada West: CC Road, **PROPERTY NO. 2** All Piece and Parcel of Plot/ Property, Area Admeasuring 183.33 Sq. Yds, bearing Patta No. 34, Khasra No. 1165, Missal No. 13/2021-22, Sankalp No. 02, Village Kundal, Panchayat and District Dausa, Rajasthan 303325 Bounded as Follows: North: Common Way South: Other's Plot, East: Open Bada of Ramlal Upadhyay, West: Gali then House of Manphul Upadhyay	**1. E-AUCTION DATE: 30.03.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.03.2026 3. DATE OF INSPECTION: 27.03.2026**	**RESERVE PRICE FOR PROPERTY 1: Rs.13,40,000/- (Rupees Thirteen Lakh Forty Thousand Only). EARNEST MONEY DEPOSIT: Rs.1,34,000/- (Rupees One Lakh Thirty Four Thousand Only)**
			INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only). RESERVE PRICE FOR PROPERTY 2: Rs.11,50,000/- (Rupees Eleven Lakh Fifty Thousand Only) EARNEST MONEY DEPOSIT: Rs.1,15,000/-(Rupees One Lakh Fifteen Thousand Only) INCREMENTAL VALUE: Rs.10,000/- (Rupees Ten Thousand Only)	
2.	**1.Mr. Sunil Kumar Saini S/o Mr. Ramniwas Saini (Borrower) 2. Mrs. Meenu Saini W/o Mr. Sunil Kumar Saini (Co-Borrower) 3. Mr. Vinay Kumar Saini S/o Mr. Ramniwas Saini (Co-Borrower) 4.Mr. Rakesh Kumar Saini S/o Mr. Ramniwas Saini (Co-Borrower) 5. M/s Maa Parwati Traders Through its Proprietor (Co-Borrower) 6. Mr. Pawan Kumar Saini S/o. Mr.Ramniwas Son (Guarantor) LOAN ACCOUNT No. LNMECWR000127202 (Old)/ 80300005575354 (New) Rs. 24,88,325/- (Rupees Twenty Four Lakh Eighty Eight Thousand Three Hundred and Twenty Five Only) as on 24.02.2026 along with applicable future interest.**	All that piece and parcel of property having land and building being a residential Plot A, land area admeasuring 60. Sq. Yards, bearing Patta No. 245, situated at Gogaji ki Dhani, Ward No.19, Nimani Mohalla, Purana Bazar, College Road, Tehsil - Chirawa, District - Jhunjhunu, Rajasthan - 333026, Bounded As: East By: Common Road, West By: Other Shop, North By: Common Road, South By: House of Shri Subhash Sharma	**1. E-AUCTION DATE: 30.03.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.03.2026 3. DATE OF INSPECTION: 27.03.2026**	**RESERVE PRICE: Rs. 24,90,000/- (Rupees Twenty Four Lakh Ninety Thousand Only). EARNEST MONEY DEPOSIT: Rs. 2,49,000/-(Rupees Two Lakh Forty Nine Thousand Only) INCREMENTAL VALUE: Rs. 20,000/- (Rupees Twenty Thousand Only).**

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

1.The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.

2. Particulars of the property / assts (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extant & dimensions may differ.

3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or nay representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bid/s.

4. Auction/bidding shall only be through "online electronic mode" through the website https://sarfaesi.auctiontiger.net Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.

5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.

6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ramprasad Sharma Mob. 800-002-3297/ 79-6120 0559. Email:ramprasad@auctiontiger.net,.**

7. For participating in the e-auction sale the intending bidders should register their name at **https://sarfaesi.auctiontiger.net** well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.

8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of **"Capri Global Capital Limited" on or before 28.03.2026**

9. The intending bidders should submit the duly filled in Bid Form (format available on **https://sarfaesi.auctiontiger.net)** along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited **Regional Office Plot No 13, 2nd floor, Pratap Nagar, Khatipura Road, Jaipur latest by 03:00 PM on 28.03.2026** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- - in the Loan Account No. ___________ (as mentioned above) for property of "Borrower Name.".

10. After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.

11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.

12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.

13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, **Regional Office Office/ Plot No 13, 2nd floor, Pratap Nagar, Khatipura Road, Jaipur** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.

14. The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.

15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.

16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.

17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, falling which the earnest deposit will be forfeited.

18. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.

19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.

20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.

21. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider.

22. The decision of the Authorised Officer is final, binding and unquestionable.

23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.

24. Movable item (if any) is lying in the property is not offered with this sale

25. **For further details and queries, contact Authorised Officer, Capri Global Capital Limited: Mr. Jitender Singh Mobile No. 9983291777, Mr. Ajeet Kumar Mo. No. 9910198552.**

26. This publication is also 30 (Thirty) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place : RAJASTHAN Date : 25-FEB-2026 **Sd/- (Authorised Officer) Capri Global Capital Ltd.**